

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(CA)/120/2023

NAME OF THE PETITIONER : S Narayanaswamy

NAME OF THE RESPONDENT(S) :Kovai Purani Finance Pvt Ltd

UNDER SECTION : Sec 59 of CA , 2013 r/w Rule 11 of
NCLT Rules, 2016

ORDER

Ld. Counsel Ms. Sarah Abraham for the Petitioner. Ld. PCS
Dr.K.S.Ravichandran for the Respondents.

In this case the Petitioner has been allotted 100 shares in 1997 and the same has been stated to have been transferred to one Dr. Nalla Palaniswamy in 2012. The Petitioner denied any such transfer.

The Respondent stated that the Petitioner has not contacted the company since 1997 and the first communication was received only in 2019 and therefore the current Application is barred by limitation.

The Respondent is directed to obtain an affidavit from Dr. Nalla Palaniswamy, R5 confirming the transfer in 2012 and any other corroborative evidence evidencing the share holding.

The Applicant and the Respondent are directed to submit the Written Submissions on the limitation issue and all the other issues within 2 weeks.

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The Applicant is permitted to file the additional documents and the copy be shared with the Respondents.

List the petition for hearing on **05.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)